

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1346/98

NEW DELHI THIS THE 23RD DAY OF JULY, 1998.

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR.R.K.AHOOJA, MEMBER(A)

Shri Kranti Deo,
Assistant Legal Adviser,
Department of Legal Affairs,
Ministry of Law and Justice,
Shastri Bhawan,
New Delhi,
R/o Quarter No.100, Sector III,
Sadiq Nagar,
New Delhi-110049.

)...Applicant

(By Advocate Shri U.M.Kalra)

vs.

1. Union of India, through the
Secretary,
Department of Legal Affairs,
Ministry of Law and Justice,
Shastri Bhawan,
New Delhi.
2. The Secretary,
Ministry of Personnel,
Public Grievances and Pensions,
New Delhi.
3. The Secretary,
Ministry of Finance,
(Department of Expenditure)
New Delhi.

..Respondents

ORDER(ORAL)

JUSTICE K.M.AGARWAL:

Heard the learned counsel for the applicant on admission.

2. The applicant is an Assistant Legal Adviser. He claims parallel pay scale with that of District Judge on the ground that qualifications for the two posts are similar and the applicant as Assistant Legal Adviser is required to perform more onerous and important duties.

3. We are of the view that grounds such as raised on behalf of the applicant are not

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sufficient to equate the post of Assistant Legal Adviser with that of District Judge so as to hold him entitled to the pay scale of the District Judge. Further fixation of pay for various posts is a matter to be dealt with and decided by expert body. For these reasons, this application is misconceived. Accordingly, it is hereby summarily dismissed.

Jm

(K.M.AGARWAL)
CHAIRMAN

Rk

(R.K.AHOJA)
MEMBER (A)